

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 86035 of 2019

(Arising out of Order-in-Original No. 02-03/SK/COMMR/RGD/2018-19 dated 27.12.2018 passed by the Commissioner of CGST & Central Excise, Raigad.)

M/s Prism Johnson Ltd.
H & R Johnson (India) Division
Windsor, 7th Floor, CST Road,
Kalina, Mumbai – 400 098

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Raigad**
4th Floor, Kendriya Utpad Shulk Bhawan,
Plot -01, Sector 17, Khandeshwar,
Raigad, Maharashtra – 410 206

.....Respondent

APPEARANCE:

Shri Vijay Khandelwal, Co-Executive for the Appellant
Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87269 / 2021

Date of Hearing: 03.12.2021

Date of Decision: 03.12.2021

Mr. Vijay Khandelwal, Head of Indirect Taxes Department in the Appellant Company, appeared on behalf of Appellant and submits that the Appellant had applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a discharge certificate i.e. SVLDRS Form-4 has already been issued by the competent authority under

the Finance Act, 2019. During the course of hearing Mr. Khandelwal emailed copy of the said certificate which is taken on record. He prayed for withdrawal of appeal in view of aforesaid development.

2. In view of the submissions made hereinabove, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

Prasad